

சென்னையில் பயிற்சியை நிறைவுசெய்த 342 ராணுவ அதிகாரிகள்

சென்னை, செப். 5: சென்னை ராணுவ அதிகாரிகள் பயிற்சி அகாதெமியில் 342 லெப்டினன்ட் கேடக்ட் அதிகாரிகள் சனிக்கிழ மையுடன் தங்களது பயிற்சியை நிறைவு செய்தனர்.

இந்திய ராணுவ அதிகாரிகள் புகார் அகாதெயியில் திகழாண் முக்கான பயிற்சி நிறைவு விழா சனகிழிழம தடைமெற்றது. இந்த, கடந்த 11 மாத கால பயிற்சி சிக்து பிண்தில் 29 மோத அதிகாரிகள் உட்பட மொத்தம் 342 அதிகாரிகள் தங்கடது பயிற்சியை நிறைவு செய்து, இந்திய ராணுவசெய்தில் பல் வேறு பிரிவுகள் மற்றும் சேகைக லில் அதிகாரிகளாகப் பணியினை இணைந்தனர்.

அதேபோல், சிஷெஸ்ஸ், தான்சானியா, உகாண்டா, ஜிம் பாப்வே, எஸ்வாட்டினி, பூடான், லெசோதோ ஆகிய நட்டு நாடுகளைச் சேர்ந்த 7 ஆண் மற்றும் 10 பெண் அதிகாரிகளும் தங்களது பயிற்சியை வெற்றிகரமாக நிறைவு செய்தனர்.

இந்நிகழ்வில், சிறப்பு அழைப்பு
பாளராகக் கலந்துகொண்ட
கடற்படைத் தளபதி அட்மிரல்



சென்னையில் உள்ள இந்திய ராணுவ அதிகாரிகள் பயிற்சி அகாதெமியில் பயிற்சியை நிறைவு செய்த மகிழ்ச்சியைக் கொண்டாடும் அதிகாரிகள்.

[illegible][illegible]

தளஞர்களுக்கு
நர்வு தேவை'

நாடு செய்த தேனி
பட்டாபாடிநாயக்கனுரை
எம்.ஆர்.ரஸ்
வது: சிறு வயதிலி
த்திலி சேர வேண்
இருந்தது. அதற்காக
ண்ணை தயார்படுத்தி
கல்லாரி பட்டப்ப
பெருமேட்டம், முதல்
பொருளையுதிகாரிக்
தேவதர்ச்சி பெற்றோன்.

மொத்தம் 342 விழாவில் புகழ்
தீர்த்திர்த்தி பெற்றுள்ள களைகரை
பேர் மட்டுமே தமி கட்டுப்பாடு
ந்தவர்கள். இதே கட்டுப்பாடு
தோறும் தமிழகத் விதிகளின்படி
ந்திர்த்தி பெறுபவர்க் குறிப்பிட்ட
கரைக்கமட

கை மிகவும் குறை
ராணுவத்தில் உள்ள
பு குறித்த விழிப்பு
இளைஞர்களுக்கு
யத்தில் தமிழர்களின்
அதிகரிக்க வேண்டும்

**விநாயகர் சிலைகள் நீர்நிலைகளில் கரைப்பு:
அரசு வழிகாட்டு நெறிமுறைகள் வெளியீடு**

அதன்படி சுற்றுச்சூழலை பாதிக்காத மூலப்பொருள்களாலான விநாயகர் சிலைகளை மட்டுமே நீர் நிலைகளில் பாதுகாப்பாக கரைக்க அனுமதிக்கப்படும்.

சிலைகளில் ஆபரணங்கள் தயாரிக்க உலர்ந்த மலர் கூறுகள், வைக்கோல் போன்றவற்றைப் பயன்படுத்தி

தலம். சிலைகளைப் பளபளப்பாக மாற்றுவதற்கு மாப்பிச்சின்களை பயன்படுத்தலாம். ஒருமுறை பயன்படுத்தும் மிளாண்டிக் மற்றும் தெமுகோல் பயன்படுத்தக் கூடாது. நீற்றிலைகள் மாப்பிச்சைவைத் தடுக்கும் வகையில் சுற்றச்சுழுவூக்கு உகந்த வைக்கோல் போன்றவற்றின் மூலம் சிலைகள், பந்தங்கள் அமைக்கலாம். சிலைகளை அழுக்குகளைக் கழித்துக்கொள்வதற்குப் பிறகு ரசாயனப் பொருள்களுக்குப் பதிலாக, இயற்கைப்பொருள் கள் மற்றும் இயற்கை சாயங்களைச் செய்யப்பட்டு அவர்க்கு அனுகூலம் உண்டாகும்படி பயன்படுத்தவேண்டும். அவறிக்கப்பட்டு இங்கு

ளில் மட்டுமே சிலைகளை கரைக்க வேண்டும்.

சிலை கரைப்பு உள்ளிட்ட
வற்றுக்கான விவரங்களைப்
பெற மாவட்ட ஆட்சியர், காவல்
துறை கண்காணிப்பாளர் மற்றும்
மாவட்ட சுற்றுச்சூழல் பொறியா
ளர் அதிகாரிகள் அணுகலாம்.

பிரசாதத் தட்டுகள்: பிரசாத விநியோகத்துக்கு மக்கும் பொருள் களான தட்டிகள் கண்ணாடி கேரம்

பைகள் பயன்படுத்தலாம். ஒரு முறை பயன்படுத்தும் வகையிலான பிளாஸ்டிக் தட்டுகள், கோப்பைகள், கரண்டி, உறிஞ்சு குழாய்களை பயன்படுத்தக் கூடாது.

குடும்ப மற்றும் சிறிவுகளை நிர்ணயகரில் கொட்டக் கூடாது. எனில் பயன்படுத்தக் கூடாது. எவ். இடி. போன்ற கற்றஞ்சுமூலுக்கு உகந்த விளக்குகளைப் பயன்படுத்தலாம். ஒற்றை உபயோக அலங்காரப் பொருட்களைப் பயன்படுத்தக்கூடாது எனத்தெரிவிக்கப்பட்டுள்ளது.

தமிழகத்தில் 6 நாட்களுக்கு மிதமான மழைக்கு வாய்ப்பு

சென்னை, செப்.5: தமிழகத்தில் ஞாபகப்பாடுக்கிழமை (செப்.6) முதல் 6 நாட்களுக்கு ஓரிரு இடங்களில் மழை பெய்யும் என மான மழைக்கு வாய்ப்புள்ளது என சென்னை வானிலை ஆய்வு மையம் தெரிவித்துள்ளது.

இது குறித்து சனிக்கிழமை வெளியிடப்பட்ட செய்திக் குறிப்பு: கடலோர தமிழகம் மற்றும் அதனையொட்டிய தொழிலாளர் வங்கக் கடல் பகுதிகளில் மேல் சமார் 7.6 கி.மீ உயரத்திலிருந்து ஒரு வளிமண்டல சுழற்சி நிலவகிறது. நெருகுதல் வெள்ளக்காலம் முதல் மண்ணை வளைகுடா வரை ராயலசீமா மற்றும் தமிழகப் பகுதிகள் வழியாக சமூகம் 0.9 கி.மீ. உயரத்தில் ஒரு காற்றழுத்தம் தாண்டி பாதை நிலவகிறது.

இதன் காரணமாக, தமிழகத்தில்
ஞாயிற்றுக்கிழமை (செப்.6) மேற்படி
தொடர்ச்சி மலை மாவட்டங்களில்
மதுரை, விருதுநகர் மற்றும் சிவகங்கை

மாவட்டங்களில் ஒன்று இடங்களில் இடி மின்னல் மற்றும் பலத்த காற்றைத் தன் கூடிய மிதமான மழைக்கு வாய்ப்புள்ளது. இதர தமிழகத்தில் ஒன்று இடங்களில் இடி மின்னலுடன் கூடிய லேசான மழைக்கு வாய்ப்புள்ளது.

திங்கள், செவ்வாய்க்கிழமை (செப்.7,8) ஆகிய இரண்டு நாட்கள் தமிழகத்தில் ஓரூர் இடங்களில் லேசான மழைக்கு வாய்ப்புள்ளது. புதன், வியாழக்கிழமை (செப்.9,10) ஆகிய இரண்டு நாட்களில் மேற்கு தொடர்ச்சி மலை மாவட்டங்கள், வட கலேரூர் தமிழகத்தில் ஓரூர் இடங்களில் மிகமான மழையும், இது தமிழகத்தில் ஓரூர் இடங்களில் லேசான மழையும், வெள்ளிக்கிழமை (செப்.11) தமிழகத்தில் ஓரூர் இடங்களில் லேசான மழையும் பெய்ய வாய்ப்புள்ளது.

5 இடங்களில் வெயில் சதம்:
தமிழகத்தில் அதிகபட்சமாக திருச்சி

சியில் 105.26 டிகிரி ஒப்பாற்றுவீட்
வெப்பநிலை பதிவானது. பாளையங்
கோட்டை - 103.82, ஈரோடு - 102.56,
வேலூர் - 101.48, சேலம் - 100.04 டிகிரி
ஒப்பாற்றுவீட் வெப்பநிலை பதிவானது.
உள்ளுதமிழகத்திற்குரியிருக்கிறமழை

முதல் புள்ளிகுறிமை (செப்.9) வரை அதி கபட்ச இயல்பை வள ஒரு சில இடங் களில் வெப்பநிலை 2 முதல் 4 டிகிரி செல்சியஸ் வரை உயரும். கடலோர பகுதிகளும், பதுச்சேரி, காரைக்கால் பகு திகளில் இயல்பையொட்டி காணப் பட்டும். சென்னை மற்றும் புறநகரின் சில பகுதிகளில் குற்றியற்குடிகுறிமை மாலை, இரவு நேரங்களில் இடி மின் னனுடன் கூடிய மிதமான மழைக்கு வாய்ப்புள்ளது.

மழைப் பதிவு: தமிழகத்தில் சனிக்கிழமை அதிகபட்சமாக மதுரை மாவட்டம் பேரையூர், திருமங்கலத்தில் 80 மி.மீ. மழை பதிவானது.

தங்கம் பவுனுக்கு
ரூ.1,360 குறைவு

சென்னை, செப்.5: ஆபரணத் தங்கத் தின் விலை சனிக்கிழமை (செப்.5) பவுனுக்கு ரூ.1,360 குறைந்து, ரூ.1,13,520-க்கு விற்பனையானது.

சென்னையில் கடந்த சில நாள்
களாக ஏற்ற, இறக்கமாக இருந்து
வரும் தங்கம் விலை வெள்ளிக்கி
ழமை பவுனுக்கு ரூ.960 உயர்ந்து,
ரூ.1,14,880-க்கு விற்பனையானது.

இந்த நிலையில், வார இறுதி நாளான சனிக்கிழமை தங்கத்தின் விலை கிராமுக்கு ரூ.170 குறைந்து, ரூ.14,190-க்கு விற்பனையானது. பவுனூக்கு ரூ.1,360 குறைந்து, ரூ.1,13,520-க்கு விற்பனையானது. வெள்ளி விலை மாற்ற மின்றி கிராமுக்கு ரூ.255, கிலோ கட்டி வெள்ளி ரூ.2,55,000-க்கு விற்பனையானது.

**பேரவையிலும் வசனம்
பேசுகிறார் முதல்வர்**

சென்னை, செப். 5: சட்டப் பேரவையில் முத்துவர் ச.ஜோசப் விஜய் தொடர்ந்து சினிமாவைனங்களை பேசி வருவதால் மக்களுக்கு எந்தபயனும் கிடையாது என தமிழக பாஜக தலைவர் நயினார் நாகேந்திரன் விமர்சித்துள்ளார்.

வது ரோவை மான் புகு உகத்தது அல்ல. அப்படி அனைவரும் எழுந்து ஒடும் அளவுக்கு அவர் என்ன பேசப் போகிறார்?.

இது போன்ற சினிமா வசனங்களை சட்டப்பேரவையில் பேசுவதால் மக்களுக்கே எவ்வித பயனும் கிடையாது.

வீரர் வடசி பிறந்தநாளை முன்னிட்டு, சென்னை கிண்டியில் உள்ள காத்தி மண்டபத்தில் அமைந்துள்ள அுவரது உருவப்படத்துக்கு மலர் துவளி மரியாதை செலுத்திய நயினார்நாதேதிரன் செய்தியாளர்களிடம் கூறியதாவது: சட்டப்பேரவையில் பதினாறுவழங்கும்போது, யாரும் ஓட வேண்டாம் என முதல் வர் ச.ஜோசப் விஜய் கூறு

தவகை ஆட்சி தொடங்கி
தற்போது வரை நிகழ்ந்துள்ள
400-க்கும் மேற்பட்ட பாலி
யல் வன் கொடுமைகள், கஞ்சா
போன்ற போதைப்பொருள்
பழக்கம் அதிகரிப்பு, படுகொ
லைகள் குறித்து முதல்வர்
புலி சுற்றவேண்டும், முதல்வர்
விலுப்தான் பிரதமர் வேட்டா
வாள் என தவகைவினர் கூறு
வது வேடிக்கையாக உள்ளது
என்றார் அவர்.

[illegible][illegible][illegible][illegible]

In anxious times, literature becomes our solace, says Arif

‘It’s often an emotional or spiritual ‘injury’ that turns a person into an author’

EXPRESS NEWS SERVICE @Bhubaneswar

GREAT works of literature provide people with emotional and spiritual comfort, particularly during difficult and anxious times, said veteran politician, scholar and former Governor of Kerala and Bihar, Arif Mohammad Khan, on Saturday.

Inaugurating the 14th Odisha Literary Festival (OLF), organised by The New Indian Express, in presence of TNIE editorial director Prabhu Chawla and TNIE Group CEO Lakshmi Menon at Hotel Mayfair Convention here, Khan said, “In difficult times, when we are anxious, we turn to great works of literature and poetry. They do not merely entertain us. They give us solace of mind.”

Speaking on what inspires writers and poets, he said, it is often an emotional or spiritual ‘injury’ that turns a person into an author or poet. In his welcome address, Chaw-



Arif Mohammad Khan, former Governor of Bihar and Kerala, along with Prabhu Chawla, Editorial Director of The New Indian Express, and Lakshmi Menon, CEO of TNIE, lighting the ceremonial lamp at the Odisha Literary Festival in Bhubaneswar on Saturday | DEBADATTA MALLICK

la described Odisha as the intellectual capital of India and for this very reason, TNIE decided to launch the Odisha Literary Festival in the state 14 years ago. “Odia literature is a living history,” he said.

Former chief election commissioner SY Quraishi took centre stage

AP govt prescribes norms for urban local body elections

EXPRESS NEWS SERVICE @ Vijayawada

THE State government on Saturday issued a set of statutory rules and orders relating to the conduct of ordinary elections to Urban Local Bodies in the State, covering the election of Mayors, Chairpersons, Ward Members, Deputy Mayors and Vice-Chairpersons, besides prescribing a schedule for identification of SC, ST, BC and Women voters for reservation purposes.

The orders prescribe the procedure for the direct election of Mayors of Municipal Corporations and Chairpersons of Municipalities/Nagar Panchayats by the electorate of the respective Urban Local Body, along with the election of Ward Members. Separate rules have also been issued for the indirect election of Deputy Mayors and Vice-Chairpersons.

Under the amended municipal laws, the Mayor of a Municipal Corporation and the Chairperson of a Municipality/Nagar Panchayat will be elected directly by persons whose names appear in the electoral roll of the respective Corporation or Municipality, replacing the earlier system of indirect election by elected and eligible ex-officio members.

The rules issued for Municipal Corporations and Municipalities/Nagar Panchayats provide the de-

tailed statutory procedure for conduct of elections to the offices of Mayor and Chairperson and for Ward Members.

The framework covers issuance of election notification, filing of nominations, scrutiny, withdrawal of candidature, publication of the list of contesting candidates, allotment of symbols, appointment of election and polling agents, postal ballots, polling through ballot papers or Electronic Voting Machines, NOTA, identification of electors, tendered and challenged votes, counting and recounting, declaration of results and submission of election expenditure accounts.

In the case of Municipalities and Nagar Panchayats, the election programme is required to specify the dates for nominations, scrutiny, withdrawal, polling and counting. The poll is to be held not earlier than the seventh day after the last date for withdrawal of candidature. The elections will continue to be conducted under the superintendence, direction and control of the Andhra Pradesh State Election Commission, with the District Election Authorities, Election Officers, Returning Officers and other designated officials discharging the functions prescribed under the Acts, Rules and directions of the Commission.

for a session titled ‘India and I: Evidence of a Democracy in Action’.

He voiced strong reservation over the Special Intensive Revision (SIR) of electoral rolls, saying the exercise is being used to target Muslim voters by portraying them as Bangladeshi infiltrators.

TCS subsidiary to invest ₹70,000 cr, build 1 GW data centre in Hyd

EXPRESS NEWS SERVICE @ Hyderabad

HYPERVAULT, a subsidiary of Tata Consultancy Services (TCS), will develop an artificial intelligence (AI) data centre campus with capacity of up to 1 GW on more than 250 acres in Hyderabad, involving an investment of up to ₹70,000 crore. At

full build-out, the campus is expected to be among India’s largest and most advanced AI infrastructure facilities and is being described as the largest investment deal between a state government and a private sector company.

HyperVault and its partners will build and operate infrastructure for frontier AI companies, hyperscalers and global enterprises. The project is expected to generate around 7,000 direct and indirect jobs and will feature high-density, liquid-cooled computing infrastructure, with green energy and water-neutral design principles.

A formal MoU was exchanged between the state government and TCS in the presence of Chief Minister Revanth Reddy, IT and Industries Minister D Sridhar Babu, TCS CEO K Krithivasan, and HyperVault AI Data Center Ltd MD and CEO Deepesh Nanda. Describing the project as “historic”, Revanth said that access to AI models and computing capacity was becoming akin to public infrastructure. He directed officials to complete the project by June 2, 2028, Telangana Formation Day.

8 engg students from TN killed in Kerala car crash

M K SAJEEVKUMAR @Thirssur

EIGHT engineering students from Tamil Nadu were killed after their car rammed into a goods truck parked on National Highway-66 in Thrissur district of Kerala around midnight on Friday. Police have registered an FIR against the absconding truck driver for culpable homicide under Section 105 of the BNS, as he had allegedly parked the vehicle illegally on the under-construction stretch of the NH at Panambikkunnu Centre in Kaipamangalam.

The victims were students of PSNA College in Dindigul. V Viswa of Salem was behind the wheel at the time. The rest of the students were identified as I Suriya, Jeeva N, and K Yuvasanjith of Dindigul, and G Santhosh, R Prasanna, Joshua Hilson J and M Muralikrishnan M of Madurai – all aged around 20.

As per preliminary information, the car heading from Guruvayur towards Kodungallur was speeding. The FIR states that the truck was parked on the right side of the highway near a barricaded stretch where traffic had been diverted due to ongoing construction work.

The impact wrecked the car, with rescuers forced to cut open the vehicle to retrieve the occupants. All eight engineering students are believed to have died on the spot. People sleeping inside one of the three goods trucks reportedly parked on the roadside alerted passersby, following which police and fire and rescue personnel rushed to the spot.

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF QUALITRONICS (MADRAS) PRIVATE LIMITED RELEVANT PARTICULARS	
1. Name of the corporate debtor	Qualitronics (Madras) Private Limited.
2. Date of incorporation of corporate debtor	17.05.1996
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4. Corporate identity No. of corporate debtor	U51109TN1996PTC035497
5. Address of the Registered Office and Principal Office (if any) of corporate debtor	No.70, Old No.50, 53rd Street, 9th Avenue, Ashok Nagar, Chennai – 600063, Tamil Nadu India
6. Insolvency commencement date in respect of corporate debtor	25.08.2026 (Order of the NCLT Chennai Bench - II received on 04.09.2026)
7. Estimated date of closure of insolvency resolution process	21.02.2027 (180 days from Insolvency Commencement Date)
8. Name and registration number of the insolvency professional acting as interim resolution professional	R. Sankaran IBBI/IPA-001/PP/P-01692/2019-2020/12608 AFA valid up to: June 30, 2027
9. Address and e-mail of the interim resolution professional as registered with the Board	J-3 Rajendra Apartments, 11, Babu Rajendra Prasad First Street, West Mambalam, Chennai, Tamil Nadu - 600033 Email: sanumilegal@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	No.5, First Floor, Vyasar Street, T. Nagar, Chennai - 600 017 Email: crip.qmip@gmail.com
11. Last date for submission of claims	18.09.2026 (14 days from the appointment of IRP)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No class of creditors ascertained
13. Names of Insolvency Professionals Identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/en/home/downloads N. A
Notice is hereby given that the National Company Law Tribunal, Chennai Bench II has ordered the commencement of a corporate insolvency resolution process of the Qualitronics (Madras) Private Limited on 25.08.2026 (order received on 04.09.2026). The creditors of Qualitronics (Madras) Private Limited, are hereby called upon to submit their claims with proof on or before 18.09.2026 to the interim resolution professional at the address mentioned against entry No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claims shall attract penalties.	
Date: 05.09.2026 Place: Chennai	Sd/- R. Sankaran Interim Resolution Professional, IRP of Qualitronics (Madras) Private Limited

10 women achievers to get Devi Awards today

EXPRESS NEWS SERVICE @Bhubaneswar

DEPUTY chief minister Pravati Parida is set to present the prestigious Devi Awards to 10 exceptional women from Odisha on Sunday. Parida will inaugurate the awards ceremony organised by The New Indian Express at Mayfair Convention here in the presence of TNIE editorial director Prabhu Chawla, Group CEO Lakshmi Menon and resident editor, Odisha, Siba Mohanty.

This year’s awardees represent a diverse field across Odisha’s social, cultural, scientific and sporting landscape. The line-up includes Odissi exponent and choreographer Aruna Mohanty; senior IPS officer Shyni S; Pattachitra artist Laxmi Meher; acclaimed writer Parmita Satpathy; scientist and entrepreneur Sumona Karjee Mishra; molecular scientist Prof Debasmita Pankaj Alone; theatre artist and actor Sujata Priyambada Choudhury; entrepreneur Nina Singh; environmentalist and conservationist Nalini Kandi; and para-athlete Jayanti Behera.

CLASSIFIEDS

OTHERS FOR SALE

90 BEDDED HOSPITAL FOR LEASE / SALE in a prominent Main road area of Bannerghatta, Bangalore

Contact 77955 05525

All the news. In just a click. Log to www.newindianexpress.com

Log to www.newindianexpress.com

HOMI BHABHA CENTRE FOR SCIENCE EDUCATION TATA INSTITUTE OF FUNDAMENTAL RESEARCH

National Olympiad Programme 2026-2027 In Astronomy, Biology, Chemistry, Physics, Junior Science

All students wishing to participate in the programme must appear in corresponding National Standard Examinations (NSEs) (for science subjects) on November 21 and 22, 2026, conducted by the Indian Association of Physics Teachers (IAPT).

Qualification in NSE is the first step towards participation in the corresponding International Olympiads of 2027.

To enroll: NSEs: <https://www.iapt.org.in> (Aug 21 - Sep 14, 2026)

For more details: <https://olympiads.hbcse.tifr.res.in> <https://www.iapt.org.in>

CBC 48143/11/0006/2627

Department of Water Resources, Government of Odisha

"e" Procurement Notice No. ACEDC-BBSR- 08/2026-27 32001/807/2627

1. Name of the Works	Total 03 (Three) Nos. Drainage work.
2. Estimated cost	Rs. 111.47 lakh to Rs. 336.35 lakh
3. Period of Completion	11 (Eleven) months
4. Date and time of availability of bid document in the portal	From 11.00 hours of Dt. 07.09.2026 to 18.00 hours of Dt. 21.09.2026.
5. Last date/time for receipt of bids in the portal	18.00 hours of Dt. 21.09.2026.
6. Date of Opening of Technical Bid	22.09.2026 at 11.00 hours
7. Name and address of the Officer inviting Bid	Additional Chief Engineer, Drainage Circle, Unit-8, Bhubaneswar- 751012. e-mail Id:- sedranagebbsr12@gmail.com.

8. The update notification will be intimated to the participated bidders to their registered e-mail & to their registered mobile number through an auto-generated text message by e-procurement system. On such intimation, individual bidder needs to log in to their ID through DSC to know the uploaded summary, i.e. details of opening of financial bid, lottery date time, venue, acceptance of bid etc.

Further details can be seen from the e-Procurement portal of Odisha Government <https://tendersodisha.gov.in>. All information, notices, addendum, corrigendum, cancellation notice etc., if required, will be published in this portal.

OIPR-32001/32409/1/26-27/0009 Sd/- Additional Chief Engineer Drainage Circle, Bhubaneswar

UNICO HOUSING FINANCE PRIVATE LIMITED

Registered Office: The Oval, 8th Floor, No.10 and 12, Venkata Narayana Road, T.Nagar, Chennai - 600 017

POSSESSION NOTICE

Whereas the under signed being the Authorized Officer of "Unico Housing Finance Private Limited" under the Securitizations and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued the mandate notice dated 09.06.2026 calling upon the Borrower, Mortgagor, Co-Borrower(s):- Gounguntla Gopichand And Gounguntla Sitamma. Mentioned in the notice being of Loan Account Number : 996639714601 for housing Loan facility for an amount of Rs. 16,36,589/- (Rupees Sixteen Lakh Thirty Six Thousand Five Hundred Eighty Nine Only) as on 09.06.2026 together with further interest thereon at the contractual rate plus all costs charges and incidental expenses etc. within 60days from the date of receipt of the said demand notice.

The Borrower, Mortgagor and Co-Borrower(s) mentioned here in above having failed to repay the above said amount within the specific period, notice is hereby given to the Borrower, Mortgagor & Co-Borrower(s) and the public in general that the undersigned Authorized officer has taken symbolic possession of the property described here in below in exercise of powers conferred on him under Section 13(4) of the SARFAESI Act read with Rule 8 of Security Interest (Enforcement) Rules, 2002 on this the 4th day of September 2026.

The borrowers in particular and public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the "Unico Housing Finance Private Limited", for Rs.16,36,589/- (Rupees Sixteen Lakh Thirty Six Thousand Five Hundred Eighty Nine Only) as on 09.06.2026 under Loan Account Number 996639714601 for housing loan facility together with further interest thereon at the contractual rate plus all the costs charges and incidental expenses etc.

The borrower's attention is invited to sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets. Shall of course be at your costs and consequences.

Description of the Secured Asset: As per Regd. Gift Deed dt. 16.10.2024 bearing Doct. No. 73223/2024 at SRO, GUNTUR, Guntur Re-District, Tenali Sub-District, Tenali Mandal, Jagadadiguntapalem, Chinaravuru Sivaru, Chinaravuru Village, in D.No. 37-1, Assessment No. 1216, Door No. 5-881, an extent of 71-11 Sq. yards of Site along with RCC Daba House is bounded on:- East: Panchayat Bazaar; 20', South: House belongs to Konanki Madhavi 32', West: House belongs to Reddy Sujatha. 20', North : House belongs to Ujumula Guru Swamy. 32', within the above boundaries an extent of 71-11 Sq. Yards or 59-44 Sq. meters of Site along with RCC Daba House with all easement rights.

Date: 04.09.2026
Place: Guntur

Sd/-
Authorized Officer
(Unico Housing Finance Private Limited)

E-mail: cewdkota@gmail.com Ph. No.-0744-2326915.

कार्यालय मुख्य अभियन्ता जल संसाधन संभाग कोटा

क. F:/CEWRZ/SEWR/e-NIB 08/2026-27/11436-11443 दिनांक 25/08/2026

ई-निविदा सूचना सं. 08 / 2026-27 प्रथम संशोधन

इस कार्यालय के पत्रांक F / CEWRZ / SEWR / e-NIB 08 / 2026-27/13380-88 दिनांक 04.08.2026 द्वारा ई-निविदा सूचना संख्या 08 / 2026-27 निर्माण कार्य (1) "Repair and Renovation of Johra Bai Talab Village Nanta, Ranwtha Talab and Haripura Talab Tehsil Ladpura District Kota (2) Repair and Renovation of Distributaries and Minors of Digod Lift, Tehsil Digod, District Kota (Phase-II)" अपरिहार्य कारणों से निविदा Downloading / Uploading & Deposit of Original Documents की तिथियाँ निम्नानुसार परिवर्तित / संशोधित की जाती है। निविदा की अन्य शर्तें यथावत एवं मान्य होगी।

As per Bidding Schedule	Existing Dates	Revised Dates
Date of Online Downloading & Uploading of Tender Documents	from 06.08.2026 (9:30 H) to 25.08.2026 till 18:00 Hr.	from 06.08.2026 (9:30 H) to 07.09.2026 till 18:00 Hr.
Deposit of Bid Security such as DD/B/C/Insurance Surety Bond/ Bank Guarantee(BG)/etc.	Dt. 27.08.2026 up to 14:00 Hr.	Dt. 08.09.2026 up to 14:00 Hr.
Date of Online Opening of Technical Bid	Dt. 27.08.2026 at 03:00 PM.	Dt. 08.09.2026 at 03:00 PM.

UBN- (1) WRD2627V.M.OB00477 & (2) WRD2627V.M.OB00478 मुख्य अभियन्ता जल संसाधन संभाग, कोटा

DIPRC/15547/2026

CAN FIN HOMES LTD

CIN: L85110KA1987PLC008699

#4-1-1, Gayathri Plaza, 1st Floor, Kortepadu Main Road, Beside Harihar Mahal Theater, Guntur-522007. Cell: 7625079146, Ph.No. 0863-2333084, Email: guntur@canfinhomes.com

DEMAND NOTICE

Under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of security interest Act, 2002. (No. 54 of 2002)

To, Borrowers: 1. Mrs.VEMURI VANAJA KUMARI, W/o.Vemuri Venkateswara Rao, Flat No. 4F-4, Vemuri Homes, Oxford School, Vijayawada, Andhra Pradesh-521108. 2. Mr.VEMURI VENKATESWARA RAO, S/o.Vemuri Subba Rao, Flat No. 4F-4, Vemuri Homes, Oxford School, Vijayawada, Andhra Pradesh-521108.

No. 1 to 2 amongst you have availed a Housing Loan from our branch against the security of mortgage of the following assets belonging to No.1 & 2 An amount of Rs.18,53,312/- (Rupees Eighteen Lakhs Fifty Three Thousand Three Hundred Twelve only) is due from you, to Can Fin Homes Ltd. as on 29-08-2026 together with future interest at the contracted rate.

Registered demand notice was sent to you Nos.1 & 2 amongst of you under section 13(2) of the SARFAESI Act, 2002. Hence this paper publication. As you have failed to adhere to the terms of the sanction, the account is classified as a Non-Performing Asset since 29-08-2026 as per the NHB Guidelines. You are hereby called upon to pay the above said amount with contracted rate of interest thereon from 02-09-2026 within 60 days from the date of this notice, failing which the undersigned will be constrained to initiate action under SARFAESI Act to enforce the aforesaid security. Further, the attention of borrowers/guarantors is invited to the provisions of sub-section (8) of Section 13 Act, in respect of time available to them to redeem the secured assets.

SCHEDULE OF THE MORTGAGED PROPERTY

Item No.1: All that piece or Parcel of Property situated in GUNTUR District, Duggirala Sub District, Tenali Mandal, Kolakalur Grama Panchayat, Kolakalur Village, Door No. 15-48, Re Survey No. 126-2, 126-3 out of an extent 35.25 sq.yds or 196.69 sq.mts with an undivided share of 35 sq.yds or 29.26 sq.mts with all easement rights being bounded by East: Viswanaduhri Pavan's Property, South: Mummana Rama Krishna Property, West: Nagam Savitry Land, North: Guntur Hanumanpalem Road.

Item No.2: An RCC building flat in the above mentioned item under the name and style of V9 PLAZA, First Floor, Flat No.82 Double Bedroom Flat with Plinth area 700 sq.ft, Common Area of 150 sq.ft, Car Parking of 120 sq.ft and all common utilities and easement rights bounded by East: Own Corridor, South: Lift and Steps, West: Open to Sky, North: Open to sky.

Date: 05.09.2026
Place: Guntur

Sd/-
Authorized Officer
Can Fin Homes Ltd.,

CAN FIN HOMES LTD

CIN: L85110KA1987PLC008699

#4-1-1, Gayathri Plaza, 1st Floor, Kortepadu Main Road, Beside Harihar Mahal Theater, Guntur-522007. Cell: 7625079146, Ph.No. 0863-2333084, Email: guntur@canfinhomes.com

DEMAND NOTICE

Under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of security interest Act, 2002. (No. 54 of 2002)

To, Borrowers: 1. Mr. VEMURI VENKATESWARA RAO, S/o. Vemuri Subba Rao, Flat No. 4F-4, Vemuri Homes, Oxford School, Vijayawada, Andhra Pradesh-521108. 2. Mrs. VEMURI VANAJA KUMARI, W/o. Vemuri Venkateswara Rao, Flat No. 4F-4, Vemuri Homes, Oxford School, Vijayawada, Andhra Pradesh-521108.

No. 1 to 2 amongst you have availed a Housing Loan from our branch against the security of mortgage of the following assets belonging to No.1 & 2 An amount of Rs. 26,64,821/- (Rupees Twenty Six Lakhs Sixty Four Thousand Eight Hundred Twenty One only) is due from you, to Can Fin Homes Ltd. as on 29-08-2026 together with future interest at the contracted rate.

Registered demand notice was sent to you Nos.1 & 2 amongst of you under section 13(2) of the SARFAESI Act, 2002. Hence this paper publication. As you have failed to adhere to the terms of the sanction, the account is classified as a Non-Performing Asset since 29-08-2026 as per the NHB Guidelines. You are hereby called upon to pay the above said amount with contracted rate of interest thereon from 02-09-2026 within 60 days from the date of this notice, failing which the undersigned will be constrained to initiate action under SARFAESI Act to enforce the aforesaid security. Further, the attention of borrowers/guarantors is invited to the provisions of sub-section (8) of Section 13 Act, in respect of time available to them to redeem the secured assets.

SCHEDULE OF THE MORTGAGED PROPERTY

Item No.1: All that piece or Parcel of Property situated in GUNTUR District, Duggirala Sub District, Tenali Mandal, Kolakalur Grama Panchayat, Kolakalur Village, Door No. 15-48, Re Survey No. 126-2, 126-3 out of an extent 35.25 sq.yds or 196.69 sq.mts with an undivided share of 35 sq.yds or 29.26 sq.mts with all easement rights being bounded by East: Viswanaduhri Pavan's Property, South: Mummana Rama Krishna Property, West: Nagam Savitry Land, North: Guntur Hanumanpalem Road.

Item No.2: An RCC building flat in the above mentioned item under the name and style of V9 PLAZA, Second Floor, Flat No.C2 with Plinth area 700 sq.ft, Common Area of 150 sq.ft, Car Parking of 120 sq.ft and all common utilities and easement rights bounded by East: Common Corridor, South: Lift and Steps, West: Open to Sky, North: Open to sky.

Date: 05.09.2026
Place: Guntur

Sd/-
Authorized Officer
Can Fin Homes Ltd.,

KARNATAKA POWER TRANSMISSION CORPORATION LIMITED

(CIN: U40109KA1999SGC025521)

No: CEE/T&P/SE-2/2026-27/5973-85 Dated: 04.09.2026

BRIEF TENDER NOTIFICATION

(Through kpp portal Mode Only)

KPTCL invites Bids on electronic mode for the following works against following enquiry numbers on Partial Turnkey basis.

Sl. No.	Enquiry No. & Name of the work
1.	KPTCL/2026-27/SS/WORK_IDENT4148

Establishing of following sub-stations along with construction of associated transmission lines (Stage-1) including design of line towers:

a) Establishing 2x200MVA, 220/110 kV and 1x20MVA, 110/11 kV sub-station at **PM Mitra Textile Park, Kalaburagi** along with construction of associated transmission line for a distance of 1.985km and construction of 2 nos. of 220 kV terminal bays at 400/220 kV Ferozabad (Kalaburagi) sub-station.

b) Establishing 2x20MVA, 110/33 kV and 2X20MVA, 110/11 kV sub-station (Station-1) at **PM Mitra Textile Park at Keeranagi Village** along with construction of associated transmission line for a distance of 1.811km in Kalaburagi Taluk and District.

c) Establishing 2x20MVA, 110/33 kV and 2X20MVA, 110/11 kV sub-station (Station-2) at **PM Mitra Textile Park at Keeranagi Village** along with construction of associated transmission line for a distance of 1.114km in Kalaburagi Taluk and District."

The bids will be received through electronic tendering mode only. The details regarding participation in the e-tendering process can be obtained by logging on to KPTCL website <https://kptcl.karnataka.gov.in> with hyperlink "E Procurement KPTCL" or <https://kppp.karnataka.gov.in> on or after 18.09.2026 @ 15:00hrs. Last date & time for receipt of Bids and any extension of Due date for Bid submission will be intimated in the Karnataka Public Procurement portal. Any details required in this regard can also be obtained from the office of the undersigned during office hours.

All Corrigendum/Addendums shall be noticed by the bidders before the last date of submission of the Bids.

Sd/-, Chief Engineer, (Electy).
Tendering & Procurement, KPTCL, 9th Floor, Indhana Bhavana, A. R. Circle, Bengaluru-560009.

2020 జనవరి: support@BAANKNET@psdalliance.com ఎమెల్: www.baanknet.com ఆన్
య: 25-09-2026 ఉదయం 10.00 గంటల నుండి సాయంత్రం 5.00 గంటల వరకు

సం/-అధిష్టత అధికారి, తెలంగాణ బ్యాంక్

C M Y K